

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

M.A. No.29/2024 in OA NO.391/2022
with
Ex Application No.10/2024 in O.A. No. 391/ 2022

IN THE MATTER OF:

Brigadier Paramjit Singh & Ors. ... Applicants

Versus

State of Haryana & Ors.Respondents

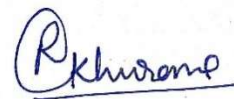
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Place: New Delhi



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IN THE MATTER OF:

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**COMPLIANCE REPORT ON BEHALF OF RESPONDENT
No.4 I.E. GURUGRAM METROPOLITAN DEVELOPMENT
AUTHORITY**

MOST RESPECTFULLY SHOWETH:

1. That present OA was filed challenging the Notification for e-auction to be initiated and undertaken by Respondent No.3 (HSVP) alleging that land demarcated for water body is being auctioned for construction of a commercial complex for which auction was to take place on 29.05.2022. It was prayed for restoration of water body.
2. That contents of previous reports, application(s) and orders passed by this Hon'ble Tribunal from time to time are not being repeated herein for the sake of brevity and present report is being filed by Gurugram Development Authority (GMDA) to apprise this Hon'ble Tribunal with the latest status at ground and time bound action plan to comply with the directions of this Hon'ble Tribunal in words and spirit.

3. That present status report is being filed through Sh. Rajesh Bansal, Chief Engineer, Infra-II, GMDA, who is authorised and competent to file the present compliance report on behalf of answering respondent.
4. That without referring the previous reports and applications at present stage, it is most respectfully submitted that answering respondent is committed to ensure compliance of directions passed by this Hon'ble Tribunal in words and spirit and one more opportunity may kindly be granted to execute the task as per drawing/design submitted by the Haryana Shehri Vikas Pradhikaran (HSVP).
5. That after passing of the order dated 02.12.2024 whereby application to accept modified design was rejected, work order w.r.t. Excavation of Earth work have been awarded to increase pond area upto 6130 Sqm. from pond area of 4383 Sqm., removal of grills installed, dismantling of track and 'digging of pond as per design annexed with additional reply dated 16.03.2023 of Respondent No.3' (hereinafter referred as 'design in question').
6. That this Hon'ble Tribunal vide order dated 13.12.2024 granted further three months time for compliance of the orders passed by this Hon'ble Tribunal. It is humbly submitted that best efforts have been put to execute the restoration of water body as per design/drawing submitted by the HSVP. It took considerable time to complete digging of pond with due care to save the standing trees in pond area. Simultaneously,



grills installed and track developed as per proposed modified design were also removed and dismantled. After removal of grills and dismantling of track, digging of pond as per design approved by this Hon'ble Tribunal has been completed in conformity of actual design/drawing submitted by HSVP. The stepwise action taken by the answering respondent since 02.12.2024 are tabulated as follow:

Sr. no.	Particulars of the work	Status of the work
1.	Removal of grills installed as per proposed modified design	Completed Photographs of removal of grills are annexed as Annexure-R/1.
2.	Dismantling of track	Completed Photographs of dismantling of track are annexed as Annexure-R/2.
3.	Digging of pond upto 6130 Sq. meter from 4383 Sq. meter	Completed Photographs of digging of pond are annexed as Annexure-R/3.
4.	Shaping of pond as per design submitted by HSVP	Completed Aerial view photo of pond is annexed as Annexure-R/4.
5.	Laying and commissioning 150mm i/d HDPE pipeline for supply of treated waste water to fill the pond	Completed
6.	Redevelopment of track	Completed Photos of redeveloped track are annexed as Annexure-R/5.
7.	Laying of Geo textile sheet on the slope of pond to prevent erosion	Completed Photos of Geo textile sheet on the slope are annexed as Annexure-R/6.

8.	Refixing of grill between pond and track	Completed Photos of refixation of grills are annexed as Annexure-R/7 .
9.	Protection of trees inside the pond by raising stone masonry	Completed Photos of stone masonry around the trees in pond are annexed as Annexure-R/8 .
10.	Filling of water in the pond	Started Photos of pond as on 26.03.2025 are annexed as Annexure-R/9 .
11.	Construction of Boundary wall with grill around the land in question	60% Completed.
12.	Plantation around the pond	Work in progress Photos of plantation around the pond are annexed as Annexure-R/10
13.	Fixing of oxygen generating devices	Devices are being procured through Hero MotoCorp Ltd (HMCL)
14.	Fixing of floating fountains	Devices are being procured through Hero MotoCorp Ltd (HMCL)
15.	Fishes in the pond	This task will be executed after fixing of oxygen generating devices and floating fountains.
16.	Sprinkling irrigation, Landscaping, construction of three gazebos, open-air theatre, an open gym etc. on the open space near pond	These tasks will be commenced completion of boundary construction because till completion of boundary construction, movement of JCB etc. will continue which may damage the sprinkling pipelines, grass etc.

7. That it would not be out of place to mention that the progress of the work has been hampered on account of implementation of Graded Response Action Plan (GRAP) guidelines/limitations during the months of December, 2024 – February, 2025. It is submitted that construction activities

were completely banned on account of implementation of GRAP in Delhi NCR to curb pollution during the aforesaid period and particularly from 16.12.2024 to 27.12.2024; 03.01.2025 to 05.01.2025; 09.01.2025 to 12.01.2025; 15.01.2025 to 17.01.2025 and 29.01.2025 to 03.02.2025.

It needs to be emphasised that complete stoppage of construction activities on account of implementation of GRAP guidelines had resulted in scattering and disbanding of labour employed at the spot. It is most respectfully submitted that on this count progress of all the connected works at the site has been disrupted. It is needless to mention that the circumstances enumerated hereinabove are/were beyond the control of GMDA and thus no fault or lapse can be attributed to GMDA in such facts and circumstances.

8. That answering respondent has further laid 150mm i/d HDPE pipe line for supply of treated waste water. Moreover, the encroachments existing at the spot have been removed on 18.03.2025 by HSVP and 60% boundary wall work has been completed & balance in progress.

As far as the ancillary work of implementing garden and plantation in the surrounding area of the pond is concerned, it is submitted that the same could not have been undertaken on account of vehicular movement associated with implementation of the works indicated hereinabove. It is further submitted that even installation of the boundary wall has been spared to the extent of 40% in order to facilitate free movement of the vehicles involved in implementation and

development of the project. It goes without saying that GMDA is undertaking the development work of the pond with utmost sincerity and is making every conceivable effort to complete the same as expeditiously as possible.

9. That work for development of pond has been assigned to M/s Hero MotoCorp Ltd. (HMCL) and an MoU signed between Hero MotoCorp Ltd. (HMCL) & Gurugram Metropolitan Development Authority (GMDA) vide No. HMCL/CSR/MoU/266/A executed on dated 28.04.2022. M/s Hero MotoCorp Ltd. (HMCL) also conveyed vide email dated 24.03.2025 that the balance work such as installation of a floating fountain, aeration gadgets inside the pond, Plantation around the pond, Construction of three gazebos, an open-air theatre, an open gym, and a kid's play area, Creation of lawns, installation of benches and lights around the pond, an irrigation pipeline around the pond and construction of a Guard room etc should not take more than 150 days.
10. That it is humbly submitted that the pending work could not have been implemented without completing the work of laying of the pipelines as well as digging and filling the pond at the spot. It is submitted that implementation of the project in such a phased manner is practical, prudent and rational besides being cost effective and mitigating of unnecessary risks.


Thus, with utmost respect and humility, it is submitted that earnest and sincere efforts have been/are being made by GMDA to restore the water body in accordance/in conformity with the drawing and map provided by HSVP. It is respectfully

submitted that despite all the sincere and honest efforts the implementation cannot be carried out mechanically or hurriedly. Besides, no construction activity could have been undertaken by GMDA during imposition of GRAP guidelines.

11. Thus, cumulatively considering the aforesaid facts and circumstances, it is most respectfully and humbly, prayed that this Hon'ble Tribunal may kindly grant a further period of 6 (Six) months for implementation of the ancillary work of development of the area surrounding the pond. It is submitted that grant of the extended period would enable GMDA to effectively and efficiently implement the project in question so as to completely address and fulfil the purposes for which the said project has been proposed.
12. That answering respondent has highest regard for this Hon'ble Tribunal and it was never intended to not comply the order passed by this Hon'ble Tribunal. Delay in execution of the restoration of pond and other ancillary works is regretted.

That in view of the facts and circumstances mentioned herein above, this Hon'ble Tribunal is requested to grant extended time period of 6 months and delay in execution of order dated 17.03.2023, 03.05.2024 and 13.12.2024 may kindly be condoned.

Date: 26.03.2025
Place: Gurugram


Rajesh Bansal
Chief Engineer, Infra-II, GMDA
For and behalf of CEO, GMDA
Respondent No. 4

Annexure-R/1

Photographs of removal of grills from Existing design of Pond



Annexure-R/2

Photographs of dismantling of old track



Annexure-R/3

Photographs of digging of Pond.



Annexure-R/4 Aerial view photo of pond



Annexure-R/5

Photos of redeveloped track



Annexure-R/6

Photos of Geo textile sheet on the slop



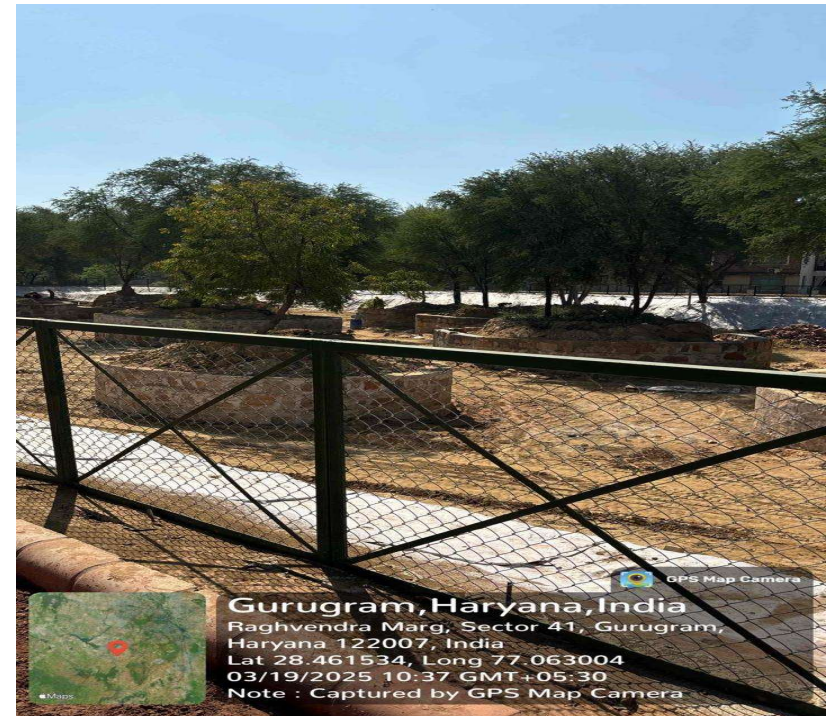
Annexure-R/7

Photos of re-fixation of grills



Annexure-R/8

Photos of stone masonry around the trees in pond



Annexure-R/9

Photos of pond as on 26.03.2025



Annexure-R/10

Photos of plantation

